

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 1

IA No. 1119/2024
And
CP (IB) No. 197/Chd/Pb/2023

IN THE MATTER OF:

Proma Industries Limited

...Petitioner/ Financial Creditor

Vs.

Girnar Fibres Ltd.

...Respondent/ Corporate Debtor

Under Section: 7 and 60(5), IBC 2016

Order delivered on 09.07.2024

CORAM:

SH. UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner in main CP
And respondent in IA No. 1119/2024 :

Mr. Atul V. Sood, Advocate
Ms. Aditi Sharma, Advocate

For the Respondent in main CP
And Applicant in IA No. 1119/2024 :

Mr. Anand Chhibbar, Senior Advocate
Ms. Swati Vashisth, PCA

ORDER

IA No. 1119/2024

Reply on behalf of the respondent has been filed by Mr. Atul Sood, Advocate vide Diary No. 1507/1 dated 27.05.2024. The same is taken on record. Learned counsels for the parties are directed to file short written submissions within three days after exchanging copies with each other. List the matter on 25.07.2024 in supplementary list.

CP (IB) No. 197/Chd/Pb/2023

Written submissions have been filed by learned counsel for the petitioner vide Diary No. 2118/6 dated 27.05.2024 and by learned counsel for the respondent/

corporate debtor vide Diary No. 2118/8 dated 21.05.2024. The same are taken on record. List the matter for arguments on 25.07.2024 in supplementary list.

-sd-
(UMESH KUMAR SHUKLA)
MEMBER (T)

-sd-
(HARNAM SINGH THAKUR)
MEMBER (J)

SM